

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1752  
ANSWERED ON:05.03.2015  
PORT DISPUTES  
Gandhi Shri Feroze Varun

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether certain disputes have been registered at various ports during the last three years;
- (b) if so, the details thereof along with the major reasons for the dispute; and
- (c) the remedial steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN)

(a): Yes, Madam.

(b): In so far as major ports are concerned, these being commercial entities, engage a large number of vendors/ service providers/contractors in the course of their operations on contractual basis or otherwise. Major ports deal with disputes on the basis of provisions in the contract by way of conciliation, arbitration or, as a last resort through civil suits. Given the volume and nature of these disputes arising from different major ports in the country and the fact that many of them arise and settle on day-to-day basis and Major Ports being autonomous entities, no classification or compilation of these disputes are being undertaken.

(c): Does not arise.